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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

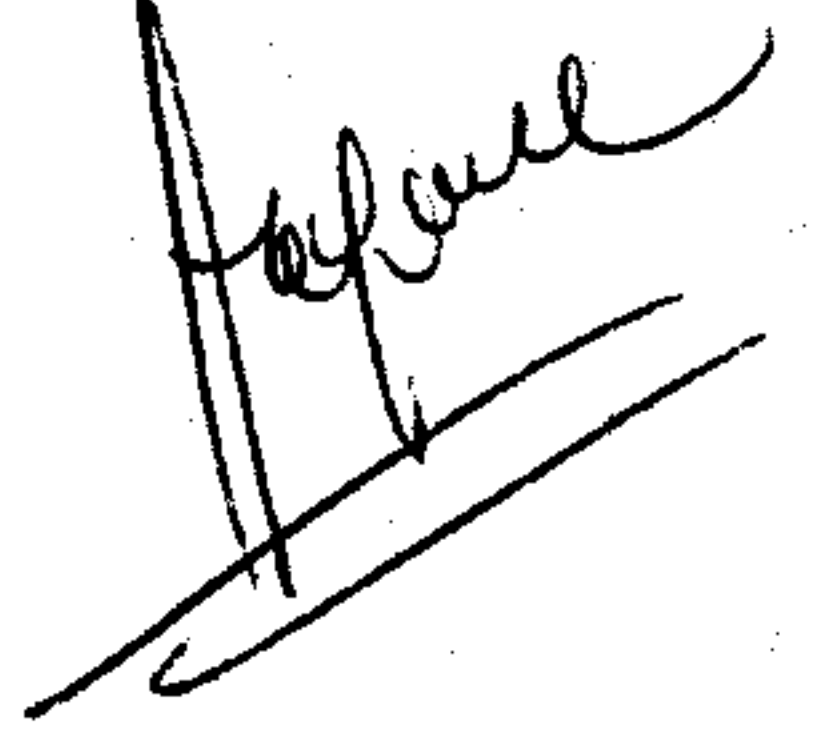
**MA 3/2017 in Case No. 180 of 2002 with Case No. 310 of 2003**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

Name of the Company: Shree Extrusions Ltd  
V/s.  
Recovery Officer EPFO, Rajkot

Section of the Companies Act: Section 252 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA Hiten M Parikh	CA	Recovery Officer	
2.				

**ORDER**

Learned FCA Mr. Hiten Parikh present for Applicant. None present for Respondent in MA 3/2017.

Proof of service of notice of date of hearing on Respondent filed.

None appeared for Respondent.

At request of learned FCA, list the matter on 17.11.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 24th day of October, 2017.